

Court No. - 66

WWW.LIVELAW.IN

Case :- CRIMINAL MISC. BAIL APPLICATION No. - 44539 of 2021

Applicant :- Pradeep Kumar Srivastava

Opposite Party :- State of U.P.

Counsel for Applicant :- Ajay Singh

Counsel for Opposite Party :- G.A.

Hon'ble Ajay Bhanot,J.

Heard Shri Ajay Singh, learned counsel for the applicant and Sri Anupam Anand, learned brief holder for the State.

A first information report was lodged as Case Crime No.130 of 2021 at Police Station-Qila, District-Bareilly under Sections 384, 420, 170, 189, 419, 467, 468, 471 IPC.

The bail application of the applicant was rejected by learned Special Judge (SC/ST Act), Bareilly on 04.09.2021.

The applicant is in jail since 22.05.2021, pursuant to the said F.I.R.

Shri Ajay Singh, learned counsel for the applicant contends that the applicant has been falsely implicated in the instant case. The applicant did not make the phone call in impersonating as an official of the Hon'ble Chief Minister. The mobile phone disclosed in the F.I.R. does not belong to the applicant. There is no evidence to connect the applicant in regard to the extortionist demand made

to the informant. Learned counsel for the applicant has explained the criminal history of the applicant and contends that the same has no bearing on the instant case. Lastly it is contended by the learned counsel for applicant that the applicant shall not abscond and will fully cooperate in the criminal law proceedings. The applicant shall not tamper with the evidence nor influence the witnesses in any manner.

Learned A.G.A could not satisfactorily dispute the aforesaid submissions from the record. However, he does not contest the criminal history of the applicant as disclosed in the bail application.

Courts have taken notice of the overcrowding of jails during the current pandemic situation (Ref.: Suo Motu Writ Petition (c) No. 1/2020, Contagion of COVID 19 Virus in prisons before the Supreme Court of India). These circumstances shall also be factored in while considering bail applications on behalf of accused persons.

I see merit in the submissions of the learned counsel for the applicant and hold that the applicant is entitled to be enlarged on bail.

In the light of the preceding discussion and without making any observations on the merits of the case, the bail application is allowed.

Let the applicant-Pradeep Kumar Srivastava involved in Case Crime No.130 of 2021 at Police Station-Qila, District-Bareilly under Sections 384, 420, 170, 189, 419, 467, 468, 471 IPC, be released on bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions.

1. The applicant will not tamper with the evidence during the trial.
2. The applicant will not influence any witness.
3. The applicant will appear before the trial court on the date fixed, unless personal presence is exempted.
4. The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court to any police officer or tamper with the evidence.

In case of breach of any of the above conditions, the prosecution shall be at liberty to move bail cancellation application before this Court.

Order Date :- 24.12.2021
Ashish Tripathi